

F.No. 01/60/162/1042/AM13/EFGC(PRC)/326
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div.)

Dated 6 November, 2013

CORRIGENDUM

Subject:- Correction/amendment in case no. 17 of PRC Meeting No. 25/AM14 held on 15.10.2013 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 25/AM14 held on 15.10.2013, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 17 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

As in the PRC minutes	Modified version of PRC minutes
Case No.17. M/s Synthiko Foils Ltd, Mumbai. F.No. 01/60/162/1042/AM13/EFGC (PRC) PRC Meeting No. 25/AM14 dated 15.10.2013 Subject: - Request for EOP extension of Advance Authorization No. 0310557428 dated 28.01.2010 for regularization purpose. The Committee decided the following: I. Export obligation period is extended upto 31.03.2011. II. This is only for regularization and closure purpose. III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP. IV. Export made beyond 31.03.2013 months shall not be accounted for. V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP. (Action : RA Mumbai)	Case No.17. M/s Synthiko Foils Ltd, Mumbai. F.No. 01/60/162/1042/AM13/EFGC (PRC) PRC Meeting No. 25/AM14 dated 15.10.2013 Subject: - Request for EOP extension of Advance Authorization No. 0310557428 dated 28.01.2010 for regularization purpose. The Committee decided the following: I. Export obligation period is extended upto 31.03.2013. II. This is only for regularization and closure purpose. III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP. IV. Export made beyond 31.03.2013 months shall not be accounted for. V. Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP. (Action : RA Mumbai)

(Sonika Khattar)

Foreign Trade Development Officer
For Director General of Foreign Trade

To

M/s Synthiko Foils Ltd, Mumbai.

F.No. 01/60/162/293/AM13/EFGC(PRC)325
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Dated 6 November, 2013

CORRIGENDUM

Subject:- Correction/amendment in case no. 34 of PRC Meeting No. 32/AM13 held on 11.12.2012 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 32/AM13 held on 11.12.2012, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 34 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

As in the PRC minutes	Modified version of PRC minutes
Case No.34. M/s. Pirmamal Healthcare Limited, Mumbai F.No. 01/60/162/293/AM13/EFGC(PRC) PRC Meeting No. 32/AM13 dated: 11.12.2012 Subject:- Request for EOP extension of advance authorization no. 0310580204 dt. 23.6.2010 issued under PC-9 conditions After deliberating the case in length the following decisions were taken: - Export obligation period is extended from 6 months to 7 months from the date of first import consignment. - This is only for regularization and closure purpose. - This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP. (Action : RA, Mumbai)	Case No.34. M/s. Pirmamal Healthcare Limited, Mumbai F.No. 01/60/162/293/AM13/EFGC(PRC) PRC Meeting No. 32/AM13 dated: 11.12.2012 Subject:- Request for EOP extension of advance authorization no. 0310580204 dt. 23.6.2010 issued under PC-9 conditions After deliberating the case in length the following decisions were taken: - Export obligation period is extended from 12 months to 13 months from the date of first import consignment. - This is only for regularization and closure purpose. - This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP. (Action : RA, Mumbai)

To

(Sonika Khattar)
Foreign Trade Development Officer

For Director General of Foreign Trade

M/s. Pirmamal Healthcare Limited, Mumbai